

No.DJA-I/33/2022 (OC)

**HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 26.07.2022.**

NOTIFICATION

SUB: Appointment of Advocates as 'OATH COMMISSIONERS' in the State – Last date for receipt of applications is **29.08.2022 till 4.00 p.m.**

Applications in the prescribed proforma are invited from the Advocates, for appointment as Oath Commissioners in the State of Karnataka, who are qualified as on the last date fixed for receipt of applications i.e. **29.08.2022 till 4.00 p.m.** as per Rule 5A of Chapter XI of the Karnataka High Court Rules, 1959 (as substituted by Notification No.LCA-I/108/1995, dated: 19.04.2000) and Rule 28A of the Karnataka Civil Rules of Practice, 1967, for administering oath or affirmation on affidavits intended to be filed before the High Court of Karnataka, Principal Bench at Bengaluru, Benches at Dharwad & Kalaburagi and District Judiciary in the State, **ON CIVIL SIDE ONLY.**

1. No Advocate who has attained the age of 35 years as on the last date fixed for filing of applications is eligible for appointment.
2. Advocates who have put in practice of not less than 2 years and not more than 4 years, as on 29.08.2022, are eligible for appointment and the appointment shall be made initially for a period of 3 years and may be extended for a period till the completion of practice of seven years.
3. Eligible Advocates seeking appointment as Oath Commissioners in the District Judiciary shall submit their applications through Online in the prescribed form together with necessary attested copies of enclosures.

4. Advocates seeking appointment as Oath Commissioners at Benches of the High Court of Karnataka at Dharwad & Kalaburagi shall submit their applications in the prescribed form alongwith attested copies of enclosures to the High Court of Karnataka, Prl. Bench at Bengaluru through on-line.
5. The last date for receipt of applications is **29.08.2022** till **4.00** p.m. and should be submitted on or before 29.08.2022 till 4.00 p.m. If the last date prescribed for submitting the applications to the concerned falls on Holiday/General Holiday for the Office, the very next working day will be the last date for submission of the application.
6. Number of vacancies available at various places in the respective Districts is appended to this Notification.
7. Only one application has to be submitted by each applicant.
8. Order of preference for appointment in respect of the place at which the Advocate desires to be appointed as Oath Commissioner may be indicated in **Column No.12** of the application.
9. Affidavit Register, Receipt Books and Seals required for the use of Oath Commissioners will be supplied by the High Court to the Advocates who are appointed as Oath Commissioners, at their cost.
10. The unfilled, abrupt, illegible applications and applications received without attested copies of enclosures are liable to be rejected.
11. Advocates who are selected as Oath Commissioners will be intimated in due course.
12. Applications shall be received on-line only through the High Court web site www.karnatakajudiciary.kar.nic.in.

Sd/-
(K.S. BHARATH KUMAR)
REGISTRAR (VIGILANCE).